

**Before the Appellate Tribunal for Electricity  
( Appellate Jurisdiction )**

**Appeal No. 261 of 2012 &  
IA nos.418 & 419 of 2012**

**Dated : 17<sup>th</sup> January, 2013**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**In the matter of**

**M/s Aruppukottai Shri Ramalinga Mills Ltd. ... Appellant(s)**

**Versus**

**Tamil Nadu Electricity Board & Anr. ...Respondent(s)**

**Counsel for the Appellant(s): Mr. K.V. Vijay Kumar**

**Counsel for the Respondent(s): Mr. S. Vallinayagam for R.1**

**ORDER**

The issue raised in this Appeal has already been decided in the Judgment of this Tribunal in Appeal Nos. 36 of 2012 and batch, dated 31.10.2012, which is in favour of the Appellant. As such, the ratio decided in those Appeals will apply to this case also.

In terms of the above, the Appeal is allowed.

**(Rakesh Nath)  
Technical Member**

**(Justice M. Karpaga Vinayagam)  
Chairperson**

**ts/vs**

